OFFER OPENING PUBLIC ANNOUNCEMENT AND CONCURRENCE TO DETAILED PUBLIC STATEMENT UNDER REGULATION 16(1) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
(REvised 15/05/2015)
FOR THE ATTENTION OF THE SHAREHOLDERS OF
APOLLO TRICYCLES TUBES LIMITED
(FORMERLY KNOWN AS STEEL STEEL LOGISTICS LIMITED) (Acquirer)
CIN: L17519MH1996PLC349556
Registered Office: 39, Nagueshi Ganesh Villas, Mira Road, Navi Mumbai – 400701
Tel: No. +91-22-65464000, Fax: No. Not Available
E-mail: info@apollo.com, Website: www.apollo.com
The offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited (Acquirer) pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
1. The Open Offer is being made by Apollo Tricycles Tubes Limited ("Acquirer") to acquire 3,200,000 Equity Shares of the Target Company at an offer price of Rs. 10 per Equity Share.
2. This offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited ("Acquirer") pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
3. Licenced under Section 34 of EPF Act 1952 the Authorised Stock Exchange (A Stock Exchange) may participate in the offer by approaching their respective Sebi and the Exchange and participating in the offer.
4. The offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited ("Acquirer") pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
5. Licenced under Section 34 of EPF Act 1952 the Authorised Stock Exchange (A Stock Exchange) may participate in the offer by approaching their respective Sebi and the Exchange and participating in the offer.
6. The offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited ("Acquirer") pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
7. Licenced under Section 34 of EPF Act 1952 the Authorised Stock Exchange (A Stock Exchange) may participate in the offer by approaching their respective Sebi and the Exchange and participating in the offer.
8. The offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited ("Acquirer") pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
9. Licenced under Section 34 of EPF Act 1952 the Authorised Stock Exchange (A Stock Exchange) may participate in the offer by approaching their respective Sebi and the Exchange and participating in the offer.
10. The offer opening public announcement and concurrence to detailed public statement is being issued by Corporate Professionals Capital Private Limited, through the offer manager BSB Limited, on behalf of Apollo Tricycles Tubes Limited ("Acquirer") pursuant to Regulation 16(1) of the SEBI (Takeover) Regulations, 2011 (“SEBI (SAST) Regulations, 2011”) in respect of the takeover open offer to acquire shares of Apollo Tricycles Tubes Limited ("Formerly known as Steel Steel Logistics Limited", hereinafter referred to as "ATT", "Target Company", "the Target Company") as per the Shareholding Pattern Certificate of the Target Company.
11. Licenced under Section 34 of EPF Act 1952 the Authorised Stock Exchange (A Stock Exchange) may participate in the offer by approaching their respective Sebi and the Exchange and participating in the offer.